

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/790/2021



This the 18th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gulshan Ara, aged 33 years, D/o Said Mohd, R/o Draj Tehsil Kotranka District Rajouri.

.....(Petitioner)

(Advocate:- Mr. A.R. Khan)

Versus

Union Territory of Jammu and Kashmir through Deputy Commissioner Rajouri (Chairman District level Class IV), Appointment Committee.
Pin Code – 185131.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G.)

O R D E R

[ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The case of the applicant is that vide order no. 42-GAD of 2006 dated 09.02.2006, the Respondent No. 4 issued Advertisement Notice No. 01 of 2006 dated 22.03.2006 calling applications from the eligible candidates for filling of 75 Class-IV posts in Rajouri District in different department including School Education Department. The Respondents vide their letter No. DCR/2021-22/Estdt/101-111 dated 23.04.2021 issued Selection List of the candidates who had applied for the said post in which the name of the applicant figured at Sr. No. 53 and it was also shown that the applicant had secured 57.120 points in the merit. The respondents again issued tentative list of candidates vide letter no DCR/2021/22/Estdt/112-122 dated 26.04.2021 wherein the name of the applicant figures at Sr. No. 75 and the selection of the applicant stands withheld. The applicant being aggrieved of the said action of the respondents filed a representation to the

respondents with request to issue appointment order in favour of the applicant, however no action has been taken by the respondents on the said representation till date. Hence, the present O.A.



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation preferred by the applicant and pass a reasoned and speaking order on the same within a stipulated time frame.
3. We have heard Mr. A R Khan, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G. for the respondents and perused the record.
4. Looking to the limited prayer made by the learned counsel for the applicant as well as the facts and circumstances of the case, we dispose of the O.A. with direction to the respondents to take a decision on the representation dated 27.04.2021 (Annexure No. A-4 to the O.A.) by passing a reasoned and speaking order within a period of 15 days from today. Till a decision is taken on the representation, one post be kept reserved for the applicant, if not already filled.
5. Learned D.A.G. to inform the respondents regarding the order passed today.
6. It is made clear that we have not entered into the merits of the case.
7. No orders as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/ShashiArun